

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

O.A. No. 1665 of 1995

New Delhi this the 17th day of May, 1996

HON'BLE MR. JUSTICE A.P. RAVANI, CHAIRMAN  
HON'BLE MR. K. MUTHUKUMAR, MEMBER (A)

1. Parhalad Singh  
S/o Shri Jai Narain  
R/o C/o Partap Singh  
H.No. 3588/5, Narang Colony,  
Tri Nagar,  
New Delhi-35.
2. Shri Dron Vir  
S/o Shri Ram Kishan  
R/o 1049, Behind Petrol Pump,  
VPO Bhawana,  
Delhi-39.
3. Shri Harish Kumar Vashisht  
S/o Shri M.K. Sharma  
R/o House No.V/515,  
Street No.16,  
Vijay Park,  
Delhi-110 053.
4. Shri Sunil Kumar  
S/o Shri Om Parkash,  
R/o House No.75,  
Village Bamnoli,  
Post Dhulsiras,  
New Delhi-110 045.

By Advocate Shri Raman Kapur with Shri F. Hasan

## Versus

1. Union of India through  
Directorate of Training and Technical  
Education,  
'C' Block,  
Vikas Bhawan,  
New Delhi.
2. Government of National Capital  
Territory of Delhi through  
Directorate of Training  
and Technical Education,  
'C' Block,  
Vikas Bhawan,  
New Delhi.
3. Employment Exchange through  
Director,  
Pusa Road,  
New Delhi. .... Respondents

Shri Vijay Pandita, Counsel for respondent Nos. 1 and 2.

Ms. Jyotsna Kaushik, Counsel for respondent  
No.3.

## ORDER (ORAL)

Hon'ble Mr. Justice A.P. Ravani

The applicants applied for the post of Craft Instructors. Their applications have not been considered because they did not possess the essential qualification for the post in question. The learned counsel for the respondents have produced before us the requisition ~~of the~~ <sup>received</sup> ~~respondents~~ from the Employment Exchange for the aforesaid post. The essential qualification ~~is~~ <sup>is</sup> 10 + 2 or equivalent with Maths and Science & National Trade Certificate in the trade concerned ~~is~~ 3 years practical experience in the trade concerned. Admittedly, the applicants have not passed 10 + 2 with Maths and Science and, therefore, the applicants are not eligible for the post in question. In view of this position, there is no substance in the application.

2. The contention that some other persons who were not eligible were called, cannot be accepted in view of the vague averments made in the application. However, if the applicants feels that the other persons who were ineligible have been given opportunity and have been considered, it will be open to the applicants to bring this <sup>fact</sup> to the notice of the respondents within a period of 7 days from today. If such facts are brought to the notice of the respondents,

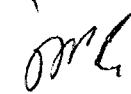
they shall rectify the mistakes, if any, after following  
necessary procedure in accordance with law.  
Subject to the aforesaid orders and

.3.

directions, the O.A. is disposed of.

(8)

  
(K. MUTHUKUMAR)  
MEMBER (A)

  
(A.P. RAVANI)  
CHAIRMAN

RKS